

MINUTES OF THE POLICY RELAXATION COMMITTEE (PRC) MEETING
NO.05/AM09 HELD ON 30.09.2008 AT 2.30 PM UNDER THE CHAIRMANSHIP OF
SHRI R.S. GUJRAL, DIRECTOR GENERAL OF FOREIGN TRADE.

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given below:

1.	Shri S.K. Prasad	Addl. DG
2.	Shri V.K. Srivastava	Addl. DG
3.	Shri Sanjay Rastogi	E.C.
4.	Shri S.K.Samal	Jt.DGFT
5.	Shri Anil Agarwal	Jt.DGFT
6.	Shri A.K. Singh	Jt.DGFT
7.	Shri O.P.Hisaria	Jt.DGFT
8.	Shri Tapan Mazumder	Jt.DGFT
9.	Shri Akash Taneja	Jt.DGFT
10.	Shri A.C. Jha	Dy.DGFT

After deliberation, the following decisions were taken.

Case No. 1: M/s. Mission Pharmaceuticals Ltd., Mumbai
File No. 01/60/162/515/AM08/EFGC(PRC)
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Regarding revalidation against advance licence No. 0310308946 dated 23.12.2004 for six months.

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310308946 dated 23.12.2004 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm within valid EOP.

Case No. 2: M/s. New Tech Polymers (India), Mumbai
File No. 01/60/162/67/AM09/EFGC(PRC)
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Regarding revalidation against advance licence No. 0310335263 dated 21.06.2005 for six months.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310335263 dated 21.06.2005 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 3: M/s. Organic Industries Ltd., Mumbai.
File No. 01/94/180/300/AM09/PC- 4
(01/60/162/130/AM08/EFGC (PRC)
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Revalidation of advance licence No. 0310345125 dt.30.8.2005.

The Committee noted that EO fulfilled in this case is more than 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance authorization No. 0310345125 dt.30.8.2005 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 4: M/s. . Sandoz Pvt. Ltd., Mumbai
File No. 01/94/180/313/AM09/PC-I
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Revalidation of advance licence No. 0310346333 dt.6.9.2005.

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310346333 dt.6.9.2005 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm within valid EOP. RA would also work out the entitlement on pro-rata basis.

Case No. 5: M/s. Plethico Pharmaceuticals Ltd., Indore.
File No. 01/94/180/252/AM09/PC-4
(01/60/162/130/AM08/EFGC (PRC)
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: For EOP Extension against advance licence No. 1110007698 dated 5.2.2004 by way of relaxation of Policy Circular No.9 dated 30.6.03 on import of drugs under advance licence.

The Committee noted that the firm had requested for EOP extension against an advance licence dated 5.2.2004 which was issued under Policy Circular No. 9 dated 30.6.2003 and had an EOP validity only for a period of 6 months from the date of clearance of first import consignment. In view of the said provision, EOP expired long back in this case and the RA should have initiated the appropriate proceedings by this time for non fulfillment of export obligation.

It was decided that a policy circular be issued in the matter stating that in case of products with shorter EOP as in case of Pharma products involved under Policy Circular No. 9 dated 30.6.2003, tea, spices etc. RA should immediately initiate proceedings on expiry of 24 months from the date of issuance of the authorization (this being initial import validity of the authorization) in cases where the E.O. period is over and export obligation has not been fulfilled.

However, in the present case it was decided to extend EOP for a period of 6 months from the date of the communication of the decision of PRC, only to regularize the exports made beyond EO period, subject to payment of composition fee @1% per month on the duty saved amount vis-à-vis the exports made/to be made after the valid EOP and also subject to verification by RA of EO claimed to have been fulfilled by the firm.

Case No. 6: M/s. SBS Colores & Chemiques Pvt. Ltd., Navi Mumbai.
File No. 01/94/180/303/AM09/PC-4
(01/60/162/469/AM08/EFGC(PRC))
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: EOP Extension against advance licence No. 0310180024 dated 23.1.2003.

The Committee noted that EO fulfilled in respect of above licence is 92% (qty-wise) and 110% within valid EOP as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 0310180024 dated 23.1.2003 for a period six months from the date of the communication of the decision of PRC, subject to payment of composition fee @1% per month on the duty saved amount vis-à-vis the exports made/to be made after the valid EOP and also subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP.

Case No. 7: M/s. Birla NGK Insulations Ltd., Hoogly.
File No. 01/94/180/323/AM09/PC-4
(01/60/162/14/AM08/EFGC(PRC))
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Revalidation of Advance Licence No. 0210069178 dt. 03.09.2004.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0210069178 dt. 03.09.2004 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 8: M/s. Sterlite Technologies Ltd., Mumbai.
File No. 01/94/180/314/AM09/PC-4
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Revalidation of advance licence No.0310340706 dated 22.7.2005 for clubbing with Advance Licence No. 0310323262 dt.24.3.2005.

The Committee noted that EO fulfilled in this case is 100% both qty. wise against all 8 items within valid EOP of Advance licence No. 0310340706 dt. 22.7.05, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310340706 dated 22.7.2005 for clubbing with Advance Licence No. 0310323262 dt.24.3.2005 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value

of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 9: M/s. Rushil High Pressure Laminates P. Ltd., Ahmedabad
File No. 01/94/180/301/AM09/PC-I
(01/60/162/140/AM09/EFGC(PRC))
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Revalidation of advance licence No. 0810035503 dt.21.1.2004.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0810035503 dt. 21.1.2004 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 10: M/s. . Claris Lifesciences Ltd., Ahmedabad
File No. 01/94/180/320/AM09/PC-4
(01/60/162/143/AM09/EFGC(PRC))
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Extension in EO period against following 4 advance authorizations for a period of two years:-

- (i) 0810017067 dt. 14.03.02
- (ii) 0810019427 dt. 20.06.02
- (iii) 0810048687 dt. 17.06.05
- (iv) 0810049152 dt. 08.07.05

The Committee did not agree to the extension of EOP in respect of first two advance authorization bearing Nos. (i) 0810017067 dt. 14.03.02 and (ii) 0810019427 dt. 20.06.02, in view of the fact that the firm has applied for EOP extension after a lapse of more than 3 years since the date expiry of validity of EOP.

In respect of the licences at S.Nos. iii) 0810048687 dt. 17.06.05 and (iv) 0810049152 dt. 08.07.05, the Committee decided to extend the extend EOP for a period of 6 months from the date of the communication of the decision of PRC, subject to payment of composition fee @1% per month on the duty saved amount vis-à-vis the exports made/to be made after the valid EOP and also subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP.

Case No. 11: M/s. Chambal Fertilisers & Chemicals Ltd. (Unit:Birla Textile Mills)
File No. 01/94/180/322/AM09/PC-4
(01/60/162/419/AM08/EFGC(PRC))
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Revalidation of advance authorisation no. 0310292318 dt. 17.09.04 for six months.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the

advance authorization No. 0310292318 dt. 17.09.04 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 12: M/S. Deccan Polypacks Ltd., Medak

File No. 01/94/180/321/AM09/PC-4

01/60/162/480/AM08/EFGC(PRC)

PRC Meeting No.05/AM09 dated: 30.09.2008

Subject: Revalidation of advance authorisation no. 0910022396 dt. 29.03.05 for six months.

The Committee noted that EO fulfilled in respect of above licence is more than 50% both qty. wise and value wise within valid EOP, as claimed by the firm. Therefore Committee decided to allow revalidation of advance authorization No. 0910022396 dt. 29.03.05 for a period of six months from the date of communication of decision of PRC, subject to payment of composition fee @1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP.

Case No. 13: M/S. Kerala Balers (P) Ltd., Alleppey

File No. 01/94/180/319/AM09/PC-4

(01/60/162/594/AM08/EFGC(PRC)

PRC Meeting No.05/AM09 dated: 30.09.2008

Subject: Extension in EO period of advance licence no. 1010018853 dt. 10.12.04.

The Committee noted that EO fulfilled in respect of above licence is more than 50% both in qty-wise & value wise within valid EOP, as claimed by the firm. Therefore, Committee decided to extend the EO period in respect of advance licence No. 1010018853 dt. 10.12.04 for a period of six months from the date of communication of decision of PRC, subject to payment of composition fee @1% per month on the duty saved amount vis-à-vis the exports made/to be made after the valid EOP and also subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP.

Case No. 14: M/S. . Ipca Laboratories Ltd., Mumbai

File No. 01/94/180/45/AM09/PC-4

(01/60/162/394/AM08/EFGC(PRC)

PRC Meeting No.05/AM09 dated: 30.09.2008

Subject:(i) Extension in EO period against advance licence. no 0310142832 dt.19.06.02

(ii) Revalidation of advance licence no. 0310284433 dt. 05.08.04 for the purpose of clubbing of both the above advance licences.

The Committee noted that EO fulfilled in respect of advance licence No. 0310142832 dt.19.06.02 is more than 50% both qty. wise and value wise within valid EOP, as

claimed by the firm. It was also noted that the firm applied for clubbing to RA on 24.1.07 i.e. within 3 years of expiry of EOP. Therefore Committee decided to grant extension of the EO period against advance licence No. 0310142832 dt. 19.06.02 for a period of 6 months from the date of communication of decision of PRC, only for the purpose of clubbing subject to payment of composition fee @1% per month on the duty saved amount vis-à-vis the exports made/to be made after the valid EOP and also subject to verification by RA of EO claimed, to have been fulfilled by the firm, within the valid EOP.

Further in respect of advance licence No. 0310284433 dt. 05.08.04, the Committee noted that EO fulfilled is more than 100% both qty. wise and value wise within valid EOP, as claimed by the firm. Therefore, Committee decided to revalidate the advance licence No. 0310284433 dt. 05.08.04 for a period of six months from the date of communication of decision of PRC, only for the purpose of clubbing subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 15: M/s. Diamond Dychem Ltd., Mumbai
File No. 01/94/180/250/AM08/PC-4
(01/60/162/33/AM09/EFGC(PRC))
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Revalidation of Annual advance authorisation no. 0310344746 dt. 26.08.05 for six months.

The Committee noted that EO fulfilled in this case is more than 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance authorization No. 0310344746 dt. 26.08.05 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 16: M/s. P.S. Bedi & Co. Pvt. Ltd., New Delhi.
File No. 01/89/180/31/AM09/PC-2(A)
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Temporary import of specially modified Kubota RTV/ATV for drilling operations on beach area in Andhra Pradesh.

The Committee considered the request of the firm for temporary import of specially modified Kubota RTV/ATV for drilling operations on beach area in Andhra Pradesh subject to its re-export within 6 months.

Case No. 17: M/s. M.P. Dychem Industries Pvt. Ltd., Indore
File No. 01/94/180/255/AM09/PC- 4
(01/60/162/378/AM08/EFGC(PRC))
PRC Meeting No.05/AM09 dated: 30.09.2008

Subject: Revalidation of advance licence No. 1110005355 dt. 20.2.03 for clubbing with advance licence No. 1110005882 dt. 21.4.2003.

The Committee noted that EO fulfilled in this case is more than 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 1110005355 dt. 20.2.03 only for the purpose of clubbing with advance licence No. 1110005882 dt. 21.4.2003 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 18: M/s. Prasol Chemicals Ltd., Mumbai.

File No. 01/94/180/332/AM09/PC-4

PRC Meeting No.05/AM09 dated: 30.09.2008

Subject: Revalidation of advance licence No.0310216243 dated 4.8.2003 for clubbing with Advance Licence No. 0310250844 dt.3.2.2004.

The Committee noted that EO fulfilled in this case is more than 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310216243 dated 4.8.2003 only for clubbing with Advance Licence No. 0310250844 dt.3.2.2004 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 19: M/s. Guhan Textile Mills (P) Ltd., Tirupur

File No. 01/94/180/882/AM08/PC-4

(01/60/162/287/AM08EFGC(PRC))

PRC Meeting No.05/AM09 dated: 30.09.2008

Subject: To accept deemed and physical exports both against the following three advance licence and restoration of clubbing of these advance licences already made which was subsequently cancelled by RA (deemed and physical export aspect):-

- (i) 3210004896 dt. 16.07.2001,
- (ii) 3210006398 dt. 28.11.2001 and
- (iii) 3210005161

With reference to PRC decision dated 1.5.08 to check for any precedence in the matter, the Committee was informed that no such case accepting both deemed as well as physical exports towards fulfillment of EO against advance licences was noticed during the year 2002. The provision came into operation w.e.f. 14.1.05. Committee also noted that earlier this facility was relaxed for licence issued way back in 2003 and not for the licences issued prior to 2003. Therefore, it was decided that the facility of clubbing of deemed and physical

exports for the purpose of discharge of EO against advance licences which was allowed under PN dt. 14.1.05 would not be feasible to extend for licences issued in the period 2002 or prior to that. Committee accordingly rejected the request of the firm.

Case No. 20: M/s. Ahmedabad Chemicals P. Ltd., Ahmedabad
File No. 01/60/162/49/AM09/EFGC(PRC)
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Revalidation of Advance licence No. 0810049905 dt. 8.8.2005

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0810049905 dt. 8.8.2005 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 21: M/s. Mega Fine Pharma (P) Ltd., Mumbai
File No. 01/94/180/295/AM09/PC- 4
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Revalidation of advance licence No. 0310360531 dt. 22.12.2005.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310360531 dt. 22.12.2005 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 22: M/s. .Lubrizol India Pvt. Ltd., Mumbai,
File No. 01/94/180/265/AM09/PC- 4
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Revalidation of advance licence No. 0310337760 dt. 5.7.05 for six months for effecting imports on pro rata basis with reference to actual exports made.

The Committee noted that EODC has been issued in this case, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310337760 dt. 5.7.05 for six months for effecting imports (on pro rata basis with reference to actual exports made) for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 23: M/s. Lubrizol India Pvt. Ltd., Mumbai
File No. 01/94/180/264/AM09/PC- 4
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Revalidation of advance licence No. 0310345329 dt. 30.8.05 for six months.

The Committee noted that EODC has been issued in this case, as claimed by the firm, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310345329 dt. 30.8.05 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 24: M/s. . Essem Tecnopinz Pvt. Ltd., Nasik
File No. 01/94/180/632/AM08/PC- 4
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Revalidation of advance authorization No. 3110019264 dt. 27.01.05 for six months.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance authorization No. 3110019264 dt. 27.01.05 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 25: M/s. Westraj Gums Udyog , Barmer
M/s. Barmar Agro Gum Ltd., Barmer
File No. 01/91/180/554/AM09/PC- 3
01/91/180/832/AM09/PC- 3
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Regarding descript of goods in S/Bills viz-a-viz the description as per ITC (HS) code under VKGUY Scheme.

The Committee considered the case as per Agenda and observed that the product described in the Appendix-37 A at Sl. No. 08.45 reads as "Guar Gum Refined Splits" with ITC (HS) Code No. 13023220. The description in the shipping bills is given as "Guar Gum Splits" and passed by Customs in the ITC (HS) Code No. 13023220. The Committee, observed that there is very minor difference of product description. Hence, it was decided to relax the policy and allow the grant of VKGUY for shipments for Guar Gum Splits under ITC(HS) Code "13023220" is allowed by customs.

Case No. 26: M/s. . Amusement & Picnic Resorts (P) Ltd., Chennai.
File No. 01/53/512/A-79/AM03/Import Cell
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Grant of 2nd Revalidation of import licence No. 0450000213 dt.
30.6.2004.

The Committee considered the request of the firm and decided to grant 2nd revalidation of import licence No. 0450000213 dt. 30.6.2004 for a period of one year from the date of communication of PRC decision. This is the last revalidation and no further extension shall be granted in the validity of the subject licence.

Case No. 27: M/s. Natvar Parikh Industries Ltd., Mumbai.
File No. 01/94/180/435/AM07/PC- 3
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Request for extension of validity of DGCE Scrips issued under Served from India Scheme upto 25th July, 2009.

The Committee considered the request of the firm and decided to grant for extension of validity of Scrips issued under Served from India Scheme upto 30th April, 2009 (6 months), in view of approval of demerger by Hon'ble High Court of Gujarat.

Case No. 28: M/s. Ram Ratna International, Mumbai
File No. 01/94/180/299/AM09/PC- 4
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Revalidation of advance licence No. 0310304887 dt. 2.12.2004.

The Committee noted that EO fulfilled in respect of above licence is 102% qty-wise and 96% value wise, within valid EOP as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310304887 dt. 2.12.2004 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm. Import entitlement may be reduced on pro-rata basis.

Case No. 29: M/s. Ashok Leyland Ltd., Chennai
File No. 01/53/8/247/A-07/A-33/Import Cell
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Request for change of category of Falcon-2000 Model Aircraft S/n 231(VT-HGL) from Private to Passenger imported against Import licence No. 0450000356 dated 24.11.2006.

The Committee considered the request of the firm and decided to allow for change of category of Falcon-2000 Model Aircraft S/n 231(VT-HGL) from 'Private' to 'Passenger' category imported against Import licence No. 0450000356 dated 24.11.2006.

Case No. 30: M/s. Winndsor Cotton Mills P. Ltd., Coimbatore

File No. 18/02/AM09/EPCG-II

PRC Meeting No.05/AM09 dated: 30.09.2008

Subject: Invalidation of import items indicated from Sl. No. 15 to 23 of annexure and enhancement of CIF value in respect of items indicated at S.No. 19 to 20.

The Committee noted that it is an EPCG matter and directed that the same may be placed in EPCG Committee to consider point of relaxation.

Case No. 31: M/s. Sharman Woollen Mills Ltd., Ludhiana

File No. 01/94/180/353/AM09/PC-4

(01/60/162/89/AM09/EFGC(PRC)

PRC Meeting No.05/AM09 dated: 30.09.2008

Subject: EOP Extension against advance licence No. 3010041537 dated 20.4.2005 upto 19.10.08.

The Committee noted that EO fulfilled in respect of above licence 90.19% both in qty-wise & value wise within valid EOP as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 3010041537 dated 20.4.2005 subject to payment of composition fee @1% per month on the duty saved amount vis-à-vis the exports made/to be made after the valid EOP and also subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP.

Case No. 32: M/s. North Eastern Cables Conductors Pvt. Ltd., Jorhat.

File No. 01/94/180/363/AM09/PC-4

PRC Meeting No.05/AM09 dated: 30.09.2008

Subject: Revalidation and Enhancement of FOB & CIF value of advance licence No.1410000229 dt.14.11.2005.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided for to revalidate advance licence No.1410000229 dt.14.11.2005 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm. As regards enhancement of cif and fob value of the licence, the same will be handed by RA, as per policy.

Case No. 33: M/s. . Rahman Industries Ltd., Kanpur

File No. 01/94/180/289/AM09/PC-IV

PRC Meeting No.05/AM09 dated: 30.09.2008

Subject: Request for revalidation of advance Licence No. 0610009513 dated 13.7.2005.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance Licence No. 0610009513 dated 13.7.2005, for a period of six months from the

date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 34: M/s. Rahman Industries Ltd., Kanpur

File No. 01/94/180/290/AM09/PC-IV

PRC Meeting No.05/AM09 dated: 30.09.2008

Subject: Request for revalidation of advance Licence No. 0610008788 dated 11.2.2005.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance Licence No. 0610008788 dated 11.2.2005 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 35: M/s. Nectar Lifesciences Ltd., Changigarh.

File No. 01/94/180/336/AM09/PC-4

PRC Meeting No.05/AM09 dated: 30.09.2008

Subject: EOP Extension against advance licence No. 2210004097 dated 3.1.2005 for further 6 months.

The Committee noted that EO fulfilled in respect of above licence is 65.15% qty-wise, within valid EOP as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 2210004097 dated 3.1.2005, for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @1% per month on the duty saved amount vis-à-vis the exports made/to be made after the valid EOP and also subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP.

Case No. 36: M/s. Focus Energy Ltd., New Delhi.

File No. 01/89/20/AM09/PC-2A)

PRC Meeting No.05/AM09 dated: 30.09.2008

Subject: Request to permit relaxation from compliance of provisions of Para 2(II)(a) of ILN to Chapter 87 of ITC(HS) for import of Mobile Drilling Rig.

The Committee considered the request of the firm and decided that requirement of right hand steering and controls is also relaxed. Thus, the Committee permitted relaxation of compliance with provisions of Para 2(II)(a)(ii) of ILN to Chapter 87 of ITC(HS) for import of Mobile Drilling Rig.

Case No. 37: M/s. Meenachil Rubber Word Ltd., Cochin
File No. 01/36/3438/AM03/EPCG I Section
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: EOP Extension of EPCG lic. No. 2093626 dt. 8.3.1995.

The Committee deferred consideration of the case and directed to place it again with 2004 PRC agenda.

Case No. 38: M/s. Vinay Puri, New Delhi.
File No. 01/89/180/36/AM09/PC-2(A)
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Import of Motor Vehicle from a country other than that of origin.

The Committee considered the request of the firm and decided to allow Import of Motor Vehicle from a country other than that of origin.

Case No. 39: M/s. . Dilip Chhabria Design Pvt. Ltd., Pune
File No. 01/89/180/15/AM09/PC-2(A)
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: For Policy Relaxation for import of vehicle for jobbing and re-export- Mercedes Benz S 500 L (1 No.); Year of Mfg. 2001; Purchase Order No. /date 1001/2.2.2008.

The Committee considered the request of the firm and noted that it was for re-export and there will be no adverse impact on domestic industry, hence, it was decided to allow relaxation for import of vehicle - Mercedes Benz S 500 L (1 No.); Year of Mfg. 2001; Purchase Order No. /date 1001/2.2.2008. vehicle for jobbing and re-export, ex post facto.

Case No. 40: M/s. Indo Pacific Software & Entertainment Ltd., Nagpur
M/s. IBN Softwares/ Department of Information Technology
File No. 01/92/180/ 95/AM09/ PC VI
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Condoning the delay in renewal of letter of Permission.

The Committee considered request of the firm and felt that delay in applying for renewal of letter of permission was a procedural lapse. Hence, it was decided to grant condonation of delay in applying for renewal of letter of permission.

Case No. 41: M/S. Mohini Organics Pvt. Ltd., Mumbai
File No. 01/60/162/151/AM09/EFGC(PRC)
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Revalidation of Adv. Authorization No. 0310359803 dt. 16.12.05.

The Committee noted that EODC has been issued in this case. It was therefore decided to revalidate the advance Authorization No. 0310359803 dt. 16.12.05 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and subject to verification of issue of EODC by RA.

Case No. 42: M/S. Bhansali Engineering Polymers Ltd., Mumbai
File No. 01/60/162/148/AM09/EFGC(PRC)
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Revalidation of Adv. licence No. 0310345463 dt. 31.08.05.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance Licence No. 0310345463 dt. 31.08.05 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 43: M/S. United Phosphorus Ltd., Mumbai
File No. 01/60/162/512/AM09/EFGC(PRC)
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Revalidation of Adv. licence No. 0310311945 dt. 13.01.05.

The Committee noted that EO fulfilled in respect of above licence is 102% qty-wise and 484.90% value wise, within valid EOP as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310311945 dt. 13.01.05 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 44: M/S. Alkem Laboratories Ltd., Mumbai
File No. 01/94/180/343/AM09/PC-4
(01/60/162/152/AM09/EFGC(PRC))
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Extension in EO period of advance licence no. 0310459654 dt. 31.01.08 for six months.

The request of EOP extension was rejected as the EO fulfilled is 'nil' in this case.

Case No. 45: M/s. Anvil Cables Pvt. Ltd., Kolkata
File No. 01/94/180/428/AM08/PC-4
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: For revalidation of advance licence no. 0210068234 dt.10.08.04.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence no. 0210068234 dt.10.08.04 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 46: M/s. . North Eastern Cables Conductors Pvt. Ltd., Jorhat.
File No. 01/94/180/362/AM09/PC-4
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Revalidation of advance licence No. 1410000218 dt.11.7.2005.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence no. 1410000218 dt.11.7.2005 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 47: M/s. Shree Pushkar Petro Products Ltd., Mumbai.
File No. 01/94/180/310/AM09/PC-4
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: 1. EOP Extension against advance licence No. 0310273653 dated 9.5.2004.

2. Allow exports of K-Acid of 22.5 MT instead of G-Amino Acid being the original item of resultant product (by switching over from G-Amino Acid to K-Acid as the import content is same and input/output norms No.62/690 are 1:1).

The Committee noted that EO fulfilled in respect of above licence is more than 50% both qty-wise and value wise, within valid EOP as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 0310273653 dated 9.5.2004, for a period of six months from the date of communication of decision of PRC, subject to payment of composition fee @1% per month on the duty saved amount vis-à-vis the exports made/to be made after the valid EOP and also subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP.

The second request to allow exports of K-Acid of 22.5 MT instead of G-Amino Acid will be examined by RA for appropriate action in the light of SION.

Case No. 48: M/s. Marubeni India Pvt. Ltd., Mumbai
File No. 01/89/180/Misc. 07/AM09/PC-2(A)
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Request for policy relaxation for import of two new Trucks.

The Committee considered the request of the firm and granted permission for import of two new trucks subject to policy provision of para 2(II) of Import Licensing Notes to Chapter 87 of ITC(HS), as recommended by M/o Road Transport and Highways, ex-post facto.

Case No. 49: M/s. . Nishan Motor India Pvt. Ltd., Mumbai
File No. 01/93/180/056/AM08/PC-I(B)
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Permission for import of 2d units of passenger cars for Research and Development (testing of road worthiness) and re-export.

The Committee considered the request of the firm and decided to grant permission for import of 2 units of passenger cars for Research and Development (testing of road worthiness) and re-export, subject to policy provision of para 2(II) of Import Licensing Notes to Chapter 87 of ITC(HS), as recommended by M/o Road Transport and Highways.

Case No. 50: M/s. Vijay Transtech Pvt. Ltd., Mumbai.
File No. 01/94/180/384/AM09/PC-4
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: EOP Extension against advance authorization No. 0310304721 dt. 2.12.2004.

The Committee noted that EO fulfilled in respect of above licence is 86.26% qty-wise and 100% value wise, within valid EOP as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance authorization No. 0310304721 dt. 2.12.2004, subject to payment of composition fee @1% per month on the duty saved amount vis-à-vis the exports made/to be made after the valid EOP and also subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP.

Case No. 51: M/s. BDH Industries Ltd., Mumbai
File No. 01/94/180/357/AM09/PC-4
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Extension of validity (Revalidation) and clubbing of their following four advance authorisation:-

- (i) 0310060876 dt. 14.11.00
- (ii) 0310206964 dt. 10.06.03
- (iii) 0310205316 dt. 02.06.03
- (iv) 0130234796dt 05.11.03

The Committee did not agree to the request for revalidation in respect of first licence No. 0310060876 dt. 14.11.00 in view of the fact that more than 5 years elapsed since the expiry of import validity. However, the Committee agreed to revalidate licence No. 0310206964 dated 10.06.03 for a period of six months from the date of the communication of the decision of PRC, only for the purpose of clubbing and no further import or export shall be permitted, subject to verification by RA of more than 50% of EO claimed to have been fulfilled by the firm and also subject to payment of composition fee @1% of the unutilized cif value of these licences.

Case No. 52: M/s. Agri Impex, Karnal
File No. 01/60/162/57/AM09/EFGC(PRC)
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Revalidation of advance licence No. 3310007529 dt. 19.9.2005.

The Committee noted that EODC has been issued in this case. It was therefore decided to revalidate the advance Authorization No. 3310007529 dt. 19.9.2005 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and subject to verification of issue of EODC by RA.

Case No. 53: M/s. Global Mercantile Pvt. Ltd. Kolkata
File No. 01/94/180/385/AM09/PC-4
PRC Meeting No.05/AM09 dated: 30.09.2008
Subject: Revalidation of three DEPB nos. (i) 0910027754 dt.03.10.06,
(ii) 0910027755 dt. 03.10.06 and (iii) 0910027943 dt. 24.10.06 for
12 months (transferred DEPBs).

The Committee considered the request of the firm & noted that due to delay in issuance of corresponding Customs Circulars & PN by the Customs Commissionrate , the firm lost more than a year in the validity of 24 months allowed for utilization of the DEPB. Accordingly, the Committee decided to allow revalidation of three DEPB nos. (i) 0910027754 dt.03.10.06, (ii) 0910027755 dt. 03.10.06 and (iii) 0910027943 dt. 24.10.06 for 12 months.

.....